MINISTRY OF CORPORATE AFFAIRS

NOTIFICATION

New Delhi, the 29th April 2016

S.O. 1626(E).—In exercise of the powers conferred by sub-section (1) of section 458 of the Companies Act (18 of 2013), the Central Government being satisfied that circumstances warrant, hereby delegates the powers to appoint inspectors for inspection of books and papers of a company under sub-section (5) of section 206, as ordered by Central Government, to the Regional Directors.

[F. No. 3/516/2015-CL.II]

AMARDEEP SINGH BHATIA, Joint Secretary